

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

APPLICANT

'C. P. Sharma  
vs  
Dr. V. S. Arunachalam  
Secy & SA, DRDO  
My Defence & anr.

Order Sheet (contd)

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A.N. 1661/86 (P)

Date	Office Notes	Orders of Tribunal
22.8.1986	<p>at the Principal Bench. This point requires to be considered.</p> <p>3. To determine the aforesaid point, for preliminary hearing and admission, the matter be posted before the Bench, as desired by the Applicant, on 22nd August, 1986.</p> <p style="text-align: center;"><i>Pater 18/8/86</i></p> <p>(Venkatesh Patil) Registrar 18-8-86</p> <p><u>SO(J)</u></p>	<p>Party present in person.</p> <p>Application is admitted. Let notice be issued to the Respondents returnable within 30 days.</p> <p style="text-align: right;"><i>Ch. Ramakrishna Rao</i> L. H. A. Rego (Ch. Ramakrishna Rao) Member (AM) Member (JM) 22.8.86 22.8.86</p>
25.8.86	<p>Application filed by the Applicant praying for early hearing to issue for Stay Order is added to file. The case is posted before Bench on 27.8.86.</p> <p><i>per</i></p>	<p style="text-align: right;"><i>Ch. Ramakrishna Rao</i> L. H. A. Rego (Ch. Ramakrishna Rao) Member (AM) Member (JM) 22.8.86 22.8.86</p>
25.8.86	<p>Admn. Notice dt 25.8.86 issued to the Respondents</p> <p><i>per</i></p> <p>Admn. Notice Served to R-2</p> <p><i>per</i></p>	<p>Applicant in person Shri Padmarajan for Respondent</p> <p>No interim order Respondent to file reply</p> <p>By 15/9/86</p> <p>To be heard on 29/9/86</p> <p>Order d/sd. for 28/8/86</p> <p><i>per</i></p>

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Date

Office Notes

Orders of Tribunal

28.8.86

Parties in person present.  
Govt. advocate Sri. M.S.  
Padmanabhan present  
for R. Application is  
adjourned to 29/9/86  
at request  
R.A.  
B.B.  
ccch.2.

2 more copies of Affidavit read  
from Applicant added -

R  
5/9/86

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

-5-

Order Sheet (contd)

A 1661/86

Date	Office Notes	Orders of Tribunal
29-9-86	Memo of Appearance filed by the C.C.S.C. is added.	(KSP)VG/(LHAR)AM OCTOBER 17, 1986. Sri C.P. Sharma, applicant in the case is in person. Sri M.S. Padmarajaiah, learned Standing Counsel for the Central Government appears for the respondents.
	<u>29.9.86</u> <u>Adjourneed to 17.10.86</u>	
		B B C CH
1-10-86	Counter filed by the Advocate for Respondents is added to the file.	
7-10-86	IPO Reverses	
		B B C CH
14-10-86	Rejoinder to the Reply filed by the Applicant is added to the file.	
		B B C CH
17-10-86	Beterre The Hon'ble Mr Justice K.S. Pillai Swamy - V.C The Hon'ble Sri L.H.A. Rego - M.C.A)	
		B B C CH
	Sri C.P. Sharma - Applicant in person	
	Sri M.S. Padmarajaiah for Resp't	
	Application is Dis - missed as withdrawn	
		B B C CH
22-10-86	Copy of the order sent to Advocate, Registry and C.H. Adv. for Respondent One added -	

No. 1661/86  
VICE-CHAIRMAN

Dated 17.10.86  
MEMBER(A)

Date	Office Notes	Orders of Tribunal
22-12. 86	Order dt 17-10-86 issued to R-2 in retuned back.  H	

OCTOBER 17, 1986.

Sri C.P. Sharma, applicant in the case is in person. Sri M.S. Padma-rajaiah, learned Standing Counsel for the Central Government appears for the respondents.

After the case was heard at some length, the applicant files a memo praying for permission to withdraw this application with liberty reserved to approach Government for relief. Permission sought for is granted. Application is rejected as withdrawn. costs.

SD  
VICE-CHAIRMANSD  
MEMBER(A)

True copy

Ho  
SECTION OFFICE  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

